

OFFICE OF THE DISTRICT & SESSIONS JUDGE, CIVIL &  
SESSIONS DIVISION, KULLU, DISTT. KULLU, HP.

No. D&SJ/Klu. Misc./12-  
Dated: 8th November, 2017.

OFFICE ORDER.

It is brought to the notice of Advocates, litigants and General Public that 9th November, 2017 has been declared as public holiday on account of polling in general election for 68 H.P. Vidhan Sabha Constituencies and that the undersigned will be on leave, on 10.11.2017, 13.11.2017 and 14.11.2017, therefore, the cases fixed for hearing on the said dates, except bail matters, shall be taken up for effective hearing on the date(s) mentioned against each.

Criminal Cases		Civil Cases	
09.11.2017	11.12.2017	09.11.2017	11.12.2017
10.11.2017	12.12.2017	10.11.2017	12.12.2017
13.11.2017	20.12.2017	13.11.2017	13.12.2017
14.11.2017	21.12.2017	14.11.2017	14.12.2017

It is further notified that the following targeted cases as well as cases fixed for orders on the aforesaid dates, shall be taken up for effective hearing on the date(s) mentioned against them:

Sr. No.	Case title	Date fixed for effective hearing.
1.	State V. Davender CC	21.11.2017
2.	State V. Davender	21.11.2017
3.	State V. Uttam Chand	18.11.2017.
4.	Pyaru Ram etc. V. State	24.11.2017
5.	AD Hydro V. Anita	20.11.2017:
6.	Cancellation report no. 452 of 2007	21.11.2017.

BY THE ORDER OF

*Sdlr*  
District & Sessions Judge,  
Civil & Sessions Division,  
Kullu, HP.

Endst. No. As above *9357* Dated: 8th November, 2017.

1. Notice Board;
2. President, Bar Association, Kullu;
3. Learned Public Prosecutor; and
4. Reader/Peshkar/Civil Ahlmads of the Court for information.
5. Criminal Ahlmads of the Court for information & necessary action with the direction to issue production warrants of the UTP, whose case have been adjourned by way of this order.

*agv*  
District & Sessions Judge,  
Civil & Sessions Division,  
Kullu, HP.